

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 220
IB-376/ND/2020

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

M/s. World Window Impex India Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 14.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :

For the Respondent/ Corporate-debtor :Ms. Eshna Kumar, Mr. Prashant
Mehta, Ms. Shagun Singh and Mr.
Aditya Maheshwari, Advocates.

ORDER

Counsel for the financial creditor has submitted that he is ready and willing to argue the matter and pressed the matter for early hearing and disposal. The counsel for the corporate debtor has submitted that he has moved an application in this matter and prayed for grant of time to get the same be listed. Therefore, in the interest of justice, the matter is now posted to 04.02.2021 and the counsel for the corporate debtor is directed to get the matter listed within next one week.

—sd—

Member (T)

—sd—

(P.S.N. Prasad)
Member (J)

(Anjua)